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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.480/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> September 2017, 10.30 A.M

Name of the Company		Sunny Paul -Vs- Bee Bee Contral Pvt.Ltd. & Ors.		
Under Section		241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. DRIPTO MAJUMDAR, } Respondents  
Adv. }  
2. Saubhik Chowdhury Adv. } Respondents  
3. Priyanka Chakraborty Adv. }  
} Priyanka  
Chakraborty  
19/09/2017

1) Krishnendu Bhattacharyya, Advocate  
2) Atul Banerjee, Advocate  
3) Aristeek Guha, Advocate  
4) Subhasree Dey, Advocate  
} Applicant  
} ORDER  
19/09/2017

Ld. Counsels for the Applicants as also Respondents are present.

Heard. Admit.



Reply may be filed within 3 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite party. Meanwhile, both the parties are directed

: 2 :

not to change the shareholding pattern and constitution of the Board of Director as on date without prejudice to the rights of the respondent.

Respondent has given his consent regarding maintaining status quo in shareholding pattern and board of directors and he has no objection. Petitioner has filed his supplementary affidavit which may be taken on record.

Listed on 8<sup>th</sup> November, 2017.

  
(Jinan K.R.)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)